NATIONAL COMPANY LAW APPELLATE TRIBUNAL NEW DELHI

Company Appeal (AT) (Insolvency) No. 1244 of 2019

IN THE MATTER OF:

Shalini Singhal & Ors. ...Appellants

Versus

Rahul Singh & Ors. ...Respondents

Present:

For Appellant: Ms. Suruchi Aggarwal, Advocate

For Respondents: Mr. Piyush Singh, Mr. Aditya Parolia and Ms. Aditi

Sinha, Advocates for 1st and 2nd Respondent

Mr. Krishnan Venugopal, Senior Advocate with Mr. Aditya Dewan and Mr. Siddharth Chechani,

Advocates for Allottees

Mr. Abhishek Chaudhary and Mr. Amit Singh,

Advocates for 'Home Buyers'

Company Appeal (AT) (Insolvency) No. 1249 of 2019

IN THE MATTER OF:

Sanjeev Abrol ...Appellant

Versus

Rahul Singh & Ors. ...Respondents

Present:

For Appellant: Mr. Rudreshwar Singh, Mr. Subodh Pathak, Mr.

Kumar Ranjan, Mr. Gautam Singh, Mr. Akash Swami

and Mr. Aditya Singh, Advocates

For Respondents: Mr. Piyush Singh, Mr. Aditya Parolia and Ms. Aditi

Sinha, Advocates for 1st and 2nd Respondent

Mr. Krishnan Venugopal, Senior Advocate with Mr. Aditya Dewan and Mr. Siddharth Chechani, Advocates for Allottees

ORDER

13.01.2020 A suggestion has been made on behalf of some of the allottees to allow the 'Committee of Creditors', who will guide the 'Interim Resolution Professional' to ensure that the Company/Project remains a going concern. We deliver the order, as may be passed, on the next date.

Heard the parties.

The Appellant/Promoter are allowed time till 17th January, 2020 to file affidavit with regard to the amount which they intend to invest to ensure that the Company/Project remains a going concern; the time-frame and the source from such investment will be made.

Post both the Appeal(s) 'for orders' on **3rd February**, **2020** before the 1st Bench.

[Justice S.J. Mukhopadhaya] Chairperson

[Justice Bansi Lal Bhat] Member (Judicial)

[Justice Venugopal M.] Member (Judicial)

/ns/gc